

Will the Minister of COAL be pleased to state:

(a) whether the Government have decided to permit hundred per cent foreign equity capital in coal mining sector;

(b) if so, whether the Government propose to amend the Coal Mines (Nationalisation) Act, 1973 in order to issue more licences for the purpose in future;

(c) if so, the details thereof; and

(d) the time by which the approval for foreign equity capital in Coal mining sector is likely to be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) No separate policy to allow 100% foreign equity in the coal mining sector has been laid down by the Government. All downstream investments by foreign holding companies through joint ventures and subsidiaries, including 100% subsidiaries, require prior Government approval from the Foreign Investment Promotion Board.

(b) No amendment to the Coal Mines (Nationalisation) Act, 1973 is necessary for permitting hundred per cent foreign equity capital in captive coal mining projects in the private sector.

(c) and (d) Do not arise in view of the answer to part (b) of the question.

[Translation]

#### Trade Treaties

1463. SHRIMATI SURYAKANTA PATIL : Will the Minister of COMMERCE be pleased to state:

(a) the names of the countries with whom Government have signed the trade treaties till March 30, 1998 alongwith the areas thereof;

(b) the names of the items likely to be expected or imported under these treaties;

(c) the period for which these treaties would last; and

(d) the items which have been included in the restricted list of items and is likely effects on the Indian economy?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) and (c) A Statement is attached.

(b) and (d) The items which are agreed for Export and Import in the Trade Agreements change from time to time when the bilateral issues are reviewed in the Joint Commission/Joint Trade Committee Meeting. Restrictions of any kind of Import and Export of any items is guided by the EXIM Policy.

#### Statement

Sl. No.	Name of the Country	Nature of the Agreement	Date of Signing	Validity period	Remarks
1	2	3	4	5	6
1.	Socialist Federal Republic of Yugoslavia (former)	Trade and Economic Cooperation	4.11.72	1.1.73	Automatic renewal for a period of one year at a time.
2.	Hungary	Trade and Economic Cooperation	15.12.77	1.1.78 to 31.12.80	Automatic renewal for a period of one year at a time.
3.	Poland	Trade and Economic Cooperation	26.11.90	Indefinite period	May be terminated upon written notice by either party.
4.	Romania	Trade and Economic Cooperation	23.2.93	Indefinite period	May be terminated upon written notice by either party.
5.	Czech Republic	Trade and Economic Cooperation	15.3.93	14.3.98	Automatic renewal for a further period of one year at a time
6.	Slovak Republic	Trade and Economic Cooperation	14.5.93	13.5.98	Automatic renewal for a period of five years at a time.

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7.	Slovenia	Trade and Economic Cooperation	7.12.93	6.12.98	Automatic renewal for a period of five years at a time.
8.	Croatia	Trade and Economic Cooperation	16.9.94	15.9.99	Automatic renewal for a period of five years at a time.
9.	Bulgaria	Trade and Economic Cooperation	4.12.96	3.12.2001	Automatic renewal for a period of five years at a time.
10.	Brazil	Trade Co-operation	3.2.68	—	The agreement are entered into generally for a specific period but are automatically renewed unless either contracting party notifies the other in writing of its intention to terminate the same.
11.	Colombia	Trade Co-operation	14.7.70	—	
12.	Peru	Trade Co-operation	4.11.71	—	
13.	Cuba	Trade Co-operation	9.7.79	—	
14.	Guatemala	Trade Co-operation	23.4.81	—	
15.	Argentina	Trade Co-operation	26.7.81	—	
16.	Trinidad & Tabago	Trade Co-operation	24.1.97	—	
17.	Afganistan	Trade Agreement	24.6.78	Initially valid for one year.	Automatically renewed for a period of one year each time unless either party gives a notice for termination.
18.	Sri Lanka	Trade Agreement	28.10.61	—	Perpetually valid unless terminated through a notice given by either party.
19.	Bangladesh	Trade Agreement	4.10.80	3.10.98	Renewed periodically.
20.	Maldives	Trade Agreement	31.3.81	Initially valid for one year.	Perpetually valid unless terminated through a notice by either party.
21.	Bhutan	Trade Agreement	2.3.95	10 years	—
22.	Nepal	Treaty of Trade	6.12.97	5.12.2001	Automatically renewable for a period of 5 years at a time.
23.	Republic of Korea	Trade Promotion, Economic and Technical Co-operation	12.8.74	Initially valid for two years.	In the first instance and shall continue to be in force unless either party gives atleast 90 days written notice to the other party of its intention to terminate the Agreement.

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24.	North Korea	Trade Co-operation	3.2.78	Presently in force	—
25.	Republic of China	Cooperation in Economic Relations, Trade, Science and Technology.	15.8.84	Presently in force	—
26.	Mongolia	Trade and Economic Cooperation	16.9.96	Presently in force	—
27.	Israel	MFN treatment, exchange of delegations, participation in fairs, economic/industrial cooperation etc.	21.12.94	Initially 5 years.	Automatically extendable for subsequent period of 5 years unless terminated by either party.
28.	Tunisia	MFN treatment, exchange of delegations, participation in fairs, economic/industrial cooperation etc.	20.9.94	Initially 5 years.	
29.	Egypt	MFN treatment, participation in fairs, etc.	12.3.78	Initially 5 years.	Automatically renewable for periods of one year unless terminated by either party.
30.	Algeria	MFN treatment, participation in fairs and exhibition, exchange of information etc.	10.2.76	Initially one year.	Automatically renewed for further period of one year, unless terminated by either party.
31.	Jordan	MFN treatment, participation in fairs/exhibitions, exchange of information, joint ventures etc.	24.2.76	Initially 5 years.	Automatically renewed for further period of one year, unless terminated by either party.
32.	Morocco	MFN treatment, participation in fairs and exhibitions, encouraging visits of businessmen etc.	17.11.81	Initially 3 years.	Automatically renewed for further period of one year, unless terminated by either party.
33.	Syria	MFN treatment, exchange of information, participation in fairs and exhibitions, etc.	20.4.78	Initially 3 years.	Automatically renewable for further period of one year, unless terminated by either party.
34.	Libya	MFN treatment, participation in trade fairs and exhibitions, exchange of business establishment of joint ventures etc.	19.7.78	Initially one year.	Automatically renewed for further period of one year, unless terminated by either party.
35.	Oman	Agreement on Economic, Trade & Technical Cooperation,	15.6.93	5 years	Automatically extended for similar periods unless a notice of termination in writing is given by either side before expiry of the prevailing periods.
36.	Kuwait	Trade Agreement	13.2.74	3 years	Automatically extended for similar periods unless a notice of termination in writing is given by either side before expiry of the prevailing periods.

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37.	Iraq	Trade Agreement	24.9.71	3 years	Automatically extended for similar periods unless a notice of termination in writing is given by either side before expiry of the prevailing periods.
38.	Bahrian	Economic and Technical Cooperation	28.4.81	5 years	Automatically extended for similar periods unless a notice of termination in writing is given by either side before expiry of the prevailing periods.
39.	Saudi Arabia	Economic and Technical Cooperation Agreement	14.4.81	3 years	Automatically extended for similar periods unless a notice of termination in writing is given by either side before expiry of the prevailing periods.
40.	Iran	Trade Agreement	31.8.74	5 years	Automatically extended for similar periods unless a notice of termination in writing is given by either side before expiry of the prevailing periods
41.	Cameroon	Trade Agreement	22.2.68	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
42.	Senegal	Trade Agreement	22.5.74	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
43.	Zambia	Trade Agreement	8.12.78	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
44.	Kenya	Trade Agreement	24.2.81	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
45.	Zimbabwe	Trade Agreement	22.5.81	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.

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46.	Ghana	Trade Agreement	12.10.81	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
47.	Mozambique	Trade Agreement	28.10.81	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
48.	Liberia	Trade Agreement	16.11.81	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
49.	Uganda	Trade Agreement	24.11.81	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
50.	Nigeria	Trade Agreement	27.1.83	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
51.	Angola	Trade Agreement	4.10.86	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
52.	Rwanda	Trade Agreement	13.6.90	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
53.	Ivory Coast	Trade Agreement	17.2.93	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
54.	South Africa	Trade Agreement	22.8.94	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
55.	Burkina FASO	Trade Agreement	4.11.95	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.

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56.	Namibia	Trade Agreement	27.11.95	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
57.	Ethiopia	Trade Agreement	6.3.95	—	Automatically renewed unless either contracting party notifies the other in writing to its intention to terminate the same.
58.	Indonesia	Trade Agreement	1978	One year	Automatically extended on year to year basis, unless a notice for intention to terminate the same is given by either side.
59.	Thailand	Trade Agreement		One year	Automatically extended on year to year basis, unless a notice for intention to terminate the same is given by either side.
60.	Philippines	Trade Agreement	1979	One year	Automatically extended on year to year basis, unless a notice for intention to terminate the same is given by either side.
61.	Vietnam	Trade Agreement	8.3.97	5 years	Automatically extended on year to year basis, unless a notice for intention to terminate the same is given by either side.
62.	Myanmar	Trade Agreement and Border Trade Agreement	1970	One year	Automatically extended on year to year basis, unless a notice for intention to terminate the same is given by either side.
63.	New Zealand	Trade Agreement	17.10.86	5 years	The validity would stand terminated if either of the contracting party informs the other party in writing of its intention to cancel the same.
64.	Australia	Trade Agreement	2.8.76	2 years	The validity would stand terminated if either of the contracting party informs the other party in writing of its intention to cancel the same.

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65.	Italy	Trade Agreement	6.10.59	—	—
66.	Switzerland	Trade Agreement	13.4.70	—	—
67.	Spain	Trade Agreement	14.12.72	—	—
68.	Finland	Trade Agreement	22.5.74	—	—
69.	United Kingdom	Trade Agreement	6.1.76	—	—
70.	Portugal	Trade and Economic, Industrial and Technical Cooperation Agreement	7.4.77	—	—
71.	France	Industrial and Commercial Co-operation	28.1.80	—	—
72.	Netherlands	Agreement on Economic and Technical Cooperation.	8.2.83	—	—
73.	Sweden	Agreement on export of certain cotton textile products.	14.3.83	—	—
74.	Hellenic	Agreement on Economic, Scientific and Technical Cooperation	23.9.83	—	—
75.	Germany	Technical Cooperation	—	—	—
76.	European Community	Cooperation Agreement	27.8.94	—	—
77.	Russian Federation	Trade and Economic Cooperation	4.5.92	Validity till 31.12.96	Automatic renewal for further successive periods of five years.
78.	Republic of Latvia	Economic Cooperation	10.9.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
79.	Republic of Lithuania	Trade and Economic Cooperation	2.7.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
80.	Estonia	Trade and Economic Cooperation	15.10.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.

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81.	Republic of Uzbekistan	Trade and Economic Cooperation	24.5.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
82.	Republic of Kyrgyzstan	Trade, Economic Relations and Science and Technology	18.3.92	—	Five years from the date of signing and shall be automatically extended for further successive periods of five years.
83.	Republic of Tajikistan	Trade and Economic Cooperation	15.2.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
84.	Turkmenistan	Trade and Economic Cooperation	20.4.92	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
85.	Republic of Kazakhstan	Trade, Economic Relations and Science and Technology	22.2.92	—	Five years from the date of signing and shall be automatically extended for further successive periods of five years.
86.	Republic of Moldova	Trade and Economic Cooperation	19.3.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
87.	Ukraine	Trade and Economic Cooperation	27.3.92	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
88.	Belarus	Trade and Economic Cooperation	14.5.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
89.	Armenia	Trade and Economic Cooperation	11.3.93	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
90.	Georgia	Trade and Economic Cooperation	15.8.95	—	Five years from the date of signing and shall be automatically extended for further successive periods of one year.
91.	Trade Agreement with Azerbaijan is yet to be signed.				